

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 265/MP/2021

- Subject : Petition invoking Section 79(1)(c) and (f) of the Electricity Act, 2003 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking compensation/ relief for additional expenditure incurred by the Petitioner during the construction of the Project due to certain Change in Law and Force Majeure events, as per the applicable provisions of the Transmission Service Agreement dated 22.9.2015.
- Date of Hearing : 24.5.2022
- Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : Alipurduar Transmission Limited (ATL)
- Respondents : South Bihar Power Distribution Co. Limited and 10 Ors.
- Parties Present : Ms. Poonam Verma, Advocate, ATL
Ms. Aparajita Upadhyay, Advocate, ATL
Ms. Gayatri Aryan, Advocate, ATL
Ms. Neha Mittal, Advocate, ATL

Record of Proceedings

Case was called out for virtual hearing.

2. At the outset, learned counsel appearing on behalf of the Petitioner sought liberty to file fresh vakalatnama and requested for an adjournment. Request was allowed by the Commission and accordingly, the matter was adjourned.
3. The Petition shall be listed for hearing on 'admission' in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**